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Title: Reported banning of two Indian companies by U.S.A.

SHRI BASU DEB ACHARIA (BANKURA): Sir, the United States of America has imposed sanctions on two Indian firms, namely, M/s Balaji Amenis Limited and M/s Prachi Poly Products...*(Interruptions)* on charges of passing technology to Iran that could be used for producing weapons of mass destruction or missile systems...*(Interruptions)*

MR. SPEAKER: I have received many notices, but that does not mean that I have to call everybody.

...*(Interruptions)*

SHRI BASU DEB ACHARIA : One of the firms, namely, M/s Balaji Amenis Limited were supplying only three products ...*(Interruptions)*

MR. SPEAKER: What can the Government of India do about it?

SHRI BASU DEB ACHARIA : The Government of India has not protested against the sanctions, rather the Ministry of External Affairs, in December 2005, had verbally asked M/s Balaji Amenis Limited to stop exporting to Iran even before the sanctions were imposed by the United States. It is clear that the Government of India is acting at the behest of the United States.

MR. SPEAKER: Let us not stretch it too far.

* Not Recorded

SHRI BASU DEB ACHARIA : Sir, we are opposing these sanctions, which are unjustified, against these two Indian companies. I demand that the Government of India should take up this matter with the United States so that these unjustified sanctions are lifted from these two Indian private firms who are being charged of supplying technology to Iran.

MR. SPEAKER: Shri K.Francis George, please be brief. This is a torture hour!